# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### ORIGINAL APPLICATION NO.170/00074/2021

# DATED THIS THE 25th DAY OF JANUARY, 2021

#### CORAM:

## HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

# HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench at Bangalore)

B.S.Jayaramaraju S/o Late S.Raju Aged 53 years, working as M.T.S., Postal Training Centre Mysuru-570 010, residing at No.36, 2<sup>nd</sup> Cross K.E.B.Colony, Udayagiri Mysuru-570 019.

....Applicant

(By Advocate Shri P.Ravindra - through video conference)

Vs.

- Union of India
   By Secretary
   Department of Posts
   Dak Bhavan
   New Delhi-110 001.
- 2. The Chief Postmaster General Karnataka Circle Bengaluru-560 001.
- The Director Postal Training Centre

Mysuru-570010.

.....Respondents

#### ORDER(ORAL)

### PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- i. To direct the respondents to extend the benefit of 1<sup>st</sup> MACP, 2<sup>nd</sup> MACP and leave benefits consider his service from 01.01.1995, in pursuance of his representation dated 22.06.2020, Annexure-A6 read with the order dated 18.01.2019 in OA/170/00112/2019, Annexure-A5 and
- ii. Grant such other relief deemed fit, having regard to the facts and circumstances of the case.
- 2. At the very outset, Shri P.Ravindra, learned counsel representing the applicant submitted that before filing the present Original Application, the applicant had submitted a representation dated 22.06.2020(Annexure-A6), on which no decision has been taken by the respondents uptil today. He further submitted that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representation within a time frame.
- 3. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original

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Application at the admission stage itself without entering into the merits of the

case.

4. Accordingly, the Original Application is disposed of with a direction to Chief

Post Master General, Karnataka Circle, Bangalore to decide the applicant's

pending representation dated 22.06.2020(Annexure-A6) and pass a reasoned

and speaking order in accordance with law. Before taking such a decision, the

applicant shall also be afforded an opportunity of hearing. The whole exercise

shall be undertaken within a period of two(2) months from the date of receipt of a

certified copy of this order.

5. The OA stands disposed of in the above terms. However, there shall be no

orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ps/